७०. ए बी० सी० आफ दि कश्मीर क्वेश्चन ।

७१. इण्डिया ए पिक्टोरियल सर्वे ।

७२. चाइनीज ऐग्रेशन (कोलन्बो प्रोपोजल्स)

७३. कश्मीर-श्री एम० सी० चांगलाज स्पीचेज इन दि सिक्योरिटी काउंसिल झान फोब्झरी ५-१०-१६६४ ।

७४. कश्मीर एंड दि युनाइटेड नेशंस।

७४. दि कण्मीर क्वेश्चन ।

७६. दि चाइनीज धौट।

७७. दि साइनो-पाकिस्तानी ऐग्रीमेंट ।

७८. दि चाइनीज कम्युनिटी इन इण्डिया।

७९. इण्डियन कम्युनिस्ट्स कन्डेम्न चाइनीज ऐग्रेशन ।

= = o. लग्नेसियों शिन्वाज (म्रांतां द पे ए द गएर)

५१. एक्सट्रैक्टस फाम दि विल एंड टेस्टामेंट आफ जवाहरलाल नेहरू ।

४. ग्रन्थ भाषाएं

= २. ऐग्रेशन इन कश्मीर डच

- ५३. कश्मीर---एम० सी० चागलाज स्पीचेज इन दि सिक्योरिटी काउंसिल आन फेक्झरी 1 8733-09-28 ड च
- ८४. इनपलक्स-इनफिल्टेशन फाम ईस्ट पाकिस्तान डच **८५. बैक ग्राउंड टू**इण्डिया . डच ८६. कश्मीर-श्री एम० सी० चागलाज स्पीचेज इन दि सिक्योरिटी काउंसिल
- स्पैनिञ्च ग्रान फेवग्ररी **४-**१०-६४
- ८. पार्टनर्स इन ऐग्रेशन स्पैनिश
- स्पेनिश

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- ٤०. इन्फल्कस-इनफिल्ट्ेशन फ्राम ईस्ट पाकिस्तान भाषा इन्डोनेसिया
- १२. चाइनीज कम्युनिटी इन इन्डिया भाषा इन्डोनैसिया
- ९२. इन्डिया-चाइना बारडर प्रावलम जर्मन
- ٤३. पाकिस्तान-रैड चाइना इन्ट्रीग्ज इन कश्मीर **त्**कों
- ६४. बैकग्राउंड टु इण्डिया मलय
- ६५. बैकग्राउंड टुइण्डिया थाई
- ९६. बैकग्राइंड ट् इण्डिया . चीनी
- ९७. इण्डिया-ट्डे एंड ट्मारो पूर्तगाली

विदेश प्रचार के लिए जो पुस्तिकाएं (ब्रोग्नर्स) निकाली जती हैं, उनकी परिभाषा में, साप्ताहिक ग्रीर पाक्षिक पत्निकाएं, विशेष गणराज्य दिवस पुस्तिकाएं तथा हमारे मिशनों द्वारा प्रकाशित अन्य पत्रिकाएं सम्मिलित नहीं हैं । हमारे मिशन विभिन्न भाषाग्रों में तिरासी दैनिक, सा-ताहिक, पाक्षिक तथा ग्रन्थ पत्न निकालते हैं ।

t[THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH) : A statement is placed on the Table of the House.

STATEMENT

97 brochures have been published during the year in various languages for external publicity. Their particulars are as follows:

(i) English

- 1. Peking's two faces.
- 2. India-China Conflict.
- 3. China Violates Geneva Conventions.
- 4. The Bandung Gentlemen.

t [] English translation.

3749	Oral Answer®	[RAJYA	SABH	A]	to Questions	3750
5.	Five Years in Mao' _a China.		32.	Indian	Art—A New Point	«f
6. Notes, Memoranda and letters			view			
	anged between the Governmen		33		Wit and Humour.	
oi In No.	dia and China—WHITE PAPE X	R	34.	The Pu	rsuit of Plenty.	
7.	Partners in Aggression.			00	sion in Kashmir.	
8.					Chinese Aggression	(Co-
9.			37.	o Propo Influx		
	World Press on the exodus of		38	China F	Disregards the Colo	mbo
	stians from Pakistan.		Propo		istegatus the Colo	1100
	Hartred Against India Ke	eps	-		e Threat.	
	stan Together.	· I ·	40. Chinese Aggression—in Maps.			
	Pakistan's ambiguous poli	tics			ans in India.	.
	(ii) Pakistan—A friend of ou				es in India.	
	Enemy.					
13.	Kashmir-Shri M. C. Cha	gla's			nporary Paintings.	
-	ches in the Security. Council o	ı			are Paintings.	
	5, 10, 1964.				ances of India.	
	Kashmir—Shri M. C. Cha	-		-	res of India.	
-	ches in Security Council on Ma and 18, 1964.	У			nents o'f India.	
	ABC of the Kashmir Question	1.			anging Face of India	
	Kashmir and the United Natio		49. The Changing Face of India- Transport.			
	Salient Aspects of Kash				Newsing Free of	T., 41.
Situa				Industr	Changing Face of	India —
	Nehru and Africa				anging Face of India	I
19.	India and Africa.		Scient	tific Res	earch.	•
20.	India's Trade Boycott of Sout	1	52.	The C	hanging Face of Ind	dia— Year
Afric			Five	Plans.		
21.	India and Afghanistan.				hanging Face of Inc	lia—
22	The Belgrade Conference	of	-	ulture.	hanging Face of Ind	lia Power
Non-	aligned Nations (Sept. 1-6, 19	51)	57.	The ch	hanging Tace of the	na 1 ower
23.	Commonwealth Prime Ministe	ers'	55.	The Ka	shmir Issue.	
Conf	erence-Final Communique-	July	56.	Facts a	bout Kashmir.	
15, 1			57.	India—	-On the March.	
	The Cairo Conference of Non	-	58,	India—	-Bulwark of Democr	acy.
Alig	ned Nations (Oct. 5, 1964)				(ii) Arabic	
25	Prime Ministeis Broadcast t	0			(II) Alable	
the	Nation—June H> 1964.				r—Shri M. C. Ch	
		and		hes in th ary 5, 1(e Security Council	on
Testa	ment of Jawaharlal Nehru.					
27	Women of India.			Sino-Pa	akistan "Agreemo 3—Some Facts.	ent"—
28.				·	s in Aggression.	
29.	Haj—1964 (Urdu).				Aggression in War	and Peace
30	Background to India.				30	
31.	India—A Survey.		63.	Chines	e Threat.	

64. Chinese Aggression—Some Facts about India-China Border-Colombo Proposals.

65 Cinese Aggression in Maps.

66. Chinese Community in India.

67. Aggression in Kashmir.

68. Changing India-by Jawaharlal Nehru.

69. Reasons for Failure of Pending Disputes between India and Pakistan over Kashmir.

(iii) French

70. ABC of the Kashmir Question.

71. India—A Pictorial Survey.

72. Chinese Aggression (Colombo Proposals).

73. Kashmir-Shri M. C. Chagla's Speeches in the Security Council on February 5-10, 1964.

74. Kashmir and the United Nations.

75. The Kashmir Question.

76. The Chinese Threat.

77. The Sino-Pakistani Agreement.

78. The Chinese Community in India. 79. Indian communists condemn

Chinese aggression.

80. 'L' Agresson Chinoise (En Temps de Paix et de Guerre).

81. Extracts from Will and Testament of Jawaharlal Nehru.

(iv) Other Languages

- 82. Aggression in Kashmir Dutch
- a3. Kashmir—Shri M. C. Chagla's speeches in the Security Council on February 5-10-1964 Dutch
- M. Influx—Infiltration from East Pakistan. Dutch
- \$5. Background to India Dutch

S6. Kashmir—Shri M. C. Chagla's speeches in the Security Council on February 5-10-1964 Spanish

»7. Partners in Aggression. Spanish

Spanish

- 88. Background to India. Spanish
- 89. Changing India.
- SO. Influx-Infiltration from East Pakistan Bahasa Indonesia

9 Chinese Community in India. 1 Bahasa Indo-

nesia. 02 India-China Border Pro-lem.

.1 German

93. Pakistan-Red China In-Turkish trigues in Kashmir 94 Background to India Malay Background to India. Thai

95 Background to India. Chinese 9 India—Today and To-7. morrow. Portuguesfc

In the definition of brochures brought out for external publicity, weekly and fortnightly periodicals, special Republic Day booklets and other magazines brought out by our Missions have not been included. Eighty-three dailies, weeklies, fort-nightlres and other papers are'brought out by our Missions in various languages.]

श्री भगवत नारायण भागवः विवरण

को देखने से मालम होता है कि कुछ बड़े-बड़े विदेशों में कोई प्रचार पुस्तिका उनकी भाषा में प्रकाणित नहीं होती, जैसे कि रूस के लिए रशियन में, नावें, स्वीडन झौर इटली के लिए उनकी भाषाम्रों में, पाकिस्तान के लिए उर्दु भाषा में कोई पुस्तिकाएं क्यों नहीं प्रकाशित की जातीं ?

श्री दिनेश सिंह : जहां तक पाकिस्तान का सवाल है कुछ तो वहां ग्राम तौर से जो पुस्तकें छपतें हैं वे जा सकती हैं ग्रौर कुछ ग्रंग्रेजी वहां लोग पढते हैं इसलिए खास उर्द का नहीं सोचा गया है। रूस में भी ये किताव बगैरह ग्रासाने। से दी नहीं जा सकतीं, इसलिए रूसी भाषा में भी नहीं सोचा गया है।

श्री भगवत नारायण भागंव : विवरण में यह बताया गया है कि ऐसे 83 अखबार निकाले जाते हैं तो मैं यह जानना चाहता हं कि क्या उनमें भी कोई अखबार उर्दु में या हिन्दी में या इस की भाषा में निकाला जाता है ?

श्री दिनेश सिंह : रूस की भाषा में तो निकाला जाता है, हिन्दी और उद में नहीं निकाला जाता ।

to Quwiom

3753 Oral Answers

Sir, if any steps have been taken to see that all our information Officers stationed in countries where English is not spoken or under-Stood have got at their disposal India-based translators?

SHRI DINESH SINGH: I cannot sav offhand that we have all India-ibased translators, but they have translators.

ىرى فريد الحق انصارى : دَيْنَى مَدْسَتَّر سے يَه پُوچِه که جهان تک پاکستان کا سرال متان کی چھپی ھوئی کتابھی اخبارات وهان Epinhe Second اللے ملک کے اندر جانے 1 24.5 لئے کیوں نہیں ایکسترنل ملستن وهان هلدوستان کا پرویهگلک کرنے کے لئے جو متصیم بانیں ھیں۔ ان کو بتدانے کے لگے وہاں کی جو زبان اس میں وہ چہ پیہ ?

†[की फरीदल हक अन्सारी : क्या में डिप्टी मिनिस्टर से यह पूछ सकता हं कि जहां तक पाकिस्तान का सवाल है हिन्द्स्तान की छपो हई किताबें और अखबारात वहां की गवर्नमेंट जो है अपने मुल्क के अन्दर जाने नही देती, इसलिए क्यों नहीं एक्स-टनं ल अफेयसं मिनिस्ट्री वहां हिन्दस्तान का प्रौपेगेण्डा करने के लिए, जो सही बातें हैं उनको बताने के लिए वहां की जो जुवान है उसमें वह छापे ?]

श्वी दिनेश सिंह : वही दिक्कत उसके लिए भी है।

श्री ए० बी० वाजपेयी : सीवियत सरकार जो पत्रि हाएं-पुस्त हें छापती है वह भारत में खले बाजार में बिकती और खरीदी जाती हैं। क्या हमारे दतावास दारा प्रकाशित पत्रिकाओं के खरोदने बेचने की भी यही सुविधाएं प्राप्त है ?

श्री दिनेश सिंह : जो हमारा रूसी भाषा में झखवार छपता है वह वहां झासानी से बेचा जाता है, कोंई रुकावट नहीं है।

1 [; Hindi transliteration.

*601, [The questioners (Sarvashri Niren Ghosh and Af. Basavap-annaiah) were absent. For answer, vide col. 3759 infra.]

GARDEN REACH WORKSHOP

*602. SHRI M. P. BHARGAVA: Will the Minister of DEFENCE be pleased to state:

(a) whether arrangements for manufacturing road rollers in Garden Reach Workshop have been finalised;

(b) whether the required machinery has been acquired; and

(c) whether any components Cf fhe road rotters will have to be imported?

THE MINISTER OF DEFENCE PRO-DUCTION IN THE MINISTRY OF DEFENCE (SHRI A. M. THOMAS): (a) Yes. Sir. The Company will shortly undertake the manufacture of 8 to 10 diesel-engine driven road rollers.

(b) The machinery required for the initial phase of production has been obtained and that for subsequent phases is still to come.

(c) According to present estimates only components to be imported would be ball and roller bearings.

SHRI M. P. BHARGAVA: May I know, Sir, whether it is a fact that the Garden Reach Workshop is very congested and, if so. whether it is proposed to instal this machinery at the same site and not at the Garden Reach Workshop site?

SHRI A. M. THOMAS: The Garden Reach Workshop Ltd. were in the past manufacturing major components of road rollers 'for a firm in Calcutta. Therefore, as far the major components are concerned, it has got the necessary space. But some more space may be necessary. We are making provision for that

SHRI M. P. BHARGAVA: May I know, Sir, whether any target date has been fixed for the manufacture of road rollers in such quantities as would be self-sufficient for the entire needs of the country.

3755 Written Answers

SHRI A. M. THOMAS: A decision, had been taken in September 1962 that the Garden Rearch Workshop should manufacture road rollers, and a prototype road roller was recently manufactured. It is expected that the trial would, prove satisfactory, and after clearance is obtained from the users, mainly from the Border Roads Organisation and also the Army Headquarters, the Engineer-in-Chief, the Director-General of Supplies and Disposals, we would be undertaking the manufacture. The first phase would take about a year. We w 11 be manufacturing 40 road rollers during the first phase. In the second phase we will manufacture another 40 which will take about 2 years and during the third phase period 120 rollers.

SHRI M. P. BHARGAVA: May I know, Sir, when this workshop is likely to go into full production as far as the manufacture of road rollers is concerned?

SHRI A. M. THOMAS: For that, additional machinery to the extent of about Rs. 3 lakhs would be necessary. For the first phase, machinery worth Rs. 50,000 will be enough. That we have alreay bought. Other imports will depend on the second and third phases, I can assure the hon. Member that all the necessary arrangements would certainly be made for manufacture.

MR. CHAIRMAN; Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

UPSC EXAMINATION FOR CENTRAL INFORMATION SERVICE

*585. SHRI JAGAT NARAIN Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whetner it is $_{a}$ fact that a test ivas held by the Union Public Ser-Tice Commission in June last to fill

173 posts of Grade IV of the Central Information Service, and that the result of the same has not so far been announced; and

(b) if so, what are the reasons for which the Union Public Service Commission *vide* its advertisement No. 42 has again invited applications for filling similar posts (Central Information Service Grade IV) and is holding a test for the same in March, 1965?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI INDIRA GANDHI); (a) Yes, Sir. The written test was for 171 (and not 173) vacancies which remained unfilled at the time of the initial Constitution of the Central Information Service. This recruitment provided for selection from amongst persons already having journalistic experience.

(to) The test to be held in March 1965 is for recruitment to vacancies which have occurred after the initial constitution of the Service. This recruitment is intended to select candidates from amongst fresh graduates by open competition, who would be provided training to meet the requirements of the Service.

ACTION AGAINST PERSONS RESPONSIBLE FOR NEFA REVERSES

◆586. SHRI ABDUL GHANI: Will the Minister of DEFENCE be pleased to state:

(a) whether Government have taken action against the persons found responsible for the NEFA reverses during the Chinese attack; and

(b) if so, what action has been taken against them?

THE MINISTER OF DEFENCE (SHRI Y. B. CHAVAN): (a) and (b) While an enquiry i_n the nature of military appraisal was held info NEFA. reverses, no individual responsibility as such was fixed. It may, however, be

mentioned that the then Chief of Army Staff and the Corps Commander voluntarily retired, immediately after November, 1962.

CONSUMER PRICE INDEX

/ SHRI NIREN GHOSH: \Shri M. BASAVAPUNNAIAH:

Will the PRIME MINISTER be pleased to state:

(a) when Government propose to introduce the consumer price index numbers for the middle class in India; and

(b) if so, which are the centres proposed to be covered in the beginning?

THE PRIME MINISTER (SHRI LAL BAHADUR): (a) The index numbers are under construction. The question of publication of the indices will be considered in due course.

(b) Priority is being given in construction to 16 State Capitals *viz.*, l>elhi, Srinagar, Chandigarh, Lucknow, Patna, Shillong, Calcutta, Cut-tack'-Bhuvaneswar, Bhopal, Jaipur, Ahmedabad, Bombay, Hyderabad, Madras, Bangalore and Trivandrum.

ISSUE OF CHINA'S NUCLEAR EXPLOSIONS IN U.N.

•589. SHRI SITARAM JAIPURIA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a^{*ac} that India, propose to seek the United Nations' disapproval, of China's nuclear explosion, in the current session of the General Assembly; and

(b) if so, what is the reaction of the other members of the United Tations in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (Shrimati Lakshmi N. Menon): (a) and (b) The Government of IndU have condemned the Chinese nuclear explosion and have made concerted efforts to mobilize world public opinion against Chinese nuclear weaponi tests. The specific line of action to be adopted during the current session of the UN General Assembly will depend upon the views of various Governments on this question which are being ascertained at present.

CONTRACT SERVICE PERSONNEL IN BORDM AREAS

*596. SHRI U. S. DUGAL; Will the Minister of DEFENCE be pleased to state whether Government propose to absorb the personnel serving in Border Roads Area on contract service for the last three or four yeirs in the regular M.E.S. Cadre.

THE MINISTER OF DEFENCE (SHRI Y. B. CHAVAN): NO proposal to absorb Border Roads personnel in the M.E.S. is under consideration.

EMPLOYMENT IN COAL MINES

*597. SHRI SURJIT SINGH ATWAL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state.

(a) whether it is a fact that the figures of employment in the coalmines have shown declining trends over the past few months; and

(b) if so, what steps are being taken by Government to arrest the decline?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI D. SANJJVAYYA): (a)There was some reduction in employment during the months of June and July but the figures in August and September have again gone up.

(b) The position is being watched.

PROTECTION TO WORKERS GETTING JttGHER BOOTS

Written Ariswen

/ SHRI NIREN GHOSH: ^{*m*} ' \ SHRI M. BASAVAPUNNAIAH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state whether Government are considering a provision for statutory protection to workers who are now getting more bonus under bilateral agreements with the employers than what they might be entitled to under the Bonus Commission's recommendations?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRID. SANJIVAYYA): Yes. 1^r

L.D.C.'S IN ARMY ORDNANCE CORPS

*603. SHRI D. THENGARI: Will the Minister of DEFENCE be pleased to state:

(a) whether his attention has been drawn to a news-item in the 'Organiser' of 28th September. 1964. entitled 'L.D.C.'s Problems in Army Ordnance Corps";

(b) if so, what is the criterion fixed for determining the ratio of Lower Division Clerks and Upper Division Clerks in the Ordnance Depots *vis-a-vis* the ratio in the Defence Accounts Department;

(c) whether Government hav? received any representations j_n this i behalf; and

(d) if so, what action has been taken thereon?

THE MINISTER OF DEFENCE (SHRI Y, B. CHAVAN): (a) Yes, Sir.

(b) The proportion between L.D.Cs. and U.D.Cs. in any Corps/Service is fixed according to the nature of work in that Corps/Service.

(c) Yes, Sir.

(d) The matter is under consideration of the Government.

हिन्दुस्तान एयरकाफ्ट लिमिटेड में गबन

*६०४. भी गिरिराज किशोर कपूर : क्या प्रतिरक्षा मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हिन्दुस्तान एयरकाफ्ट लिमिटेड में झक्टूबर, १९६१ और झगस्त, १९६२ के बीच १८,७४० रुपये की राणि का गबन हुआ था; और

(ख) यदि हां, तो इस सम्बन्ध ूमें सरकार ने क्या कार्यवाही की है ?

t [Embezzlement in H.A.L.

*604. SHRI G. K. KAPOOR: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that an amount of Rs. 18,750 was embezzled in the Hindustan Aircraft Ltd., between October, 1961 and August, 1962; and

(b) if so, what action has been taken by Government in this regard?]

ttTHE MINISTER OF DEFENCE

प्रतिरक्षा मंत्रालय में प्रतिरक्षा उत्पावन मंत्री(श्री ए०एम० थॉमस):(क) जी हां ।

(ख) सम्बन्धित कर्मचारी को ग्राव-श्यक जांच के पश्चात् सेवा से हटा दिया गया है। स्पेभल पुलिस सिब्बन्दी द्धारा उसके विरुद्ध फौजदारी कानूनी कार्रवाई के पभ्चात् उसे दोषी प्रमाणित पाया गया ग्रौर तीन वर्ष का कड़ा दण्ड दिया गया । गबन की गई राशि निष्ठा बीमा पालिसी के ग्रन्तगंत वसूल भी कर ली गई है, जिसके ग्रन्तगंत सम्बन्धित कर्मचारी का बीमा हन्ना था ।

PRODUCTION IN THE MINISTRY OF DEFENCE (SHRI A. M. THOMAS): (a) Yes, Sir.

(b) The concerned employee was dismissed from service after necessary enquiries. On the basis of the crimi-

t [] English translation.

3761 Written, Answers [RAJYA SABHA]

nal proceedings instituted against him by the Special Police Establishment, he was convicted and sentenced to three years' rigorous imprisonment. The misappropriated amount was also realised under the Fidelity Insurance Policy which covered the concerned employee.]

t [AGREEMENT WITH CHINA ON BASIS OF

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कांग्रेस संसदीय दल की हाल में हई एक बैठक में भाषण करते हुए उन्होंने चीन के साथ कुछ ''एडजस्टमेंट्स'' के आधार पर समझौता करने की बात कही थी ; ग्रौर

(ख) यदि हां, तो 'एडजस्टमेंट' से उतका वस्तृतः क्या अभिप्राय था ?

ADJUSTMENTS

SHRRIA, B. VAJPAYEE: \ SHRI RAM SAHAI:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that while addressing a recent meeting of the Congress Parliamentary Party he spoke about having an agreement with China on the basis of certain 'adjustments'; and

(b) if so, what he actually meant by that expression 'adjustments'?

51		সমান	मंत्री	(श्री	लाल :	बहाबु	()	:(क)
1	जही	ŧ.						
'	-	(ন্ব)	प्रश्न	नहीं	उठता	1	ŧ	•

3762 to Questions

tfTHE PRIME MINISTER SHRI LAL BAHADUR): (a) No.

(b) Does not arise.]

TELEVISION UNIT IN DELHI

♦606. SHRI SITARAM JAIPURIA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Government have decided to expand tha television unit in Delhi and introduce a daily entertainment programme for two hours; and

(b) if so, when the programme is likely to b_e introduced?

THE MINISTER OF INFORMATION AND BROADCASTING (Shrimati INDIRA GANDHI): (a) and (b) Arrangements for expanding the present limited television service in Delhi from the 26th January, 1965 are in hand. The object is to find out by experience what type of programmes are likely to be educative as well as pbpular and (also to prepare material for the future programmes. The social educative programme telecast at present only, twice a week will now 'be telecast every evening, and ,the rest of the programme will provide entertainment as well as educative for growing boys and girls.

TANSEN FESTIVAL

*607. SHRI R. S. KHANDEKAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what are the probable dates of holding Tansen Festival at Gwalior; and

(b) what type of assistance is being given by the Central Government for holding of this festival?

THE MINISTER OF INFORMATION AND BROADCASTING (Shrimati INDIRA GANDHI): (a) 12th, 13th and 14th February 1965.

t [] English translation.

3763 Written Answers

[15 DEC. 1964]

(b) All India Radio assists the Tan-sen Festival Committee of the Madhya Pradesh Government in the selection of artists to be invited for participating in the festival as well as in finalising the details 'of the items to be performed by them. All India Radio also pays to the Committee a fee of Rs. 4,000 for relaying the music concerns.

युकेरिस्ट कांग्रेस

{श्री विमलकुमार मन्नालातती *६०८.≺ चौरड़ियाः श्री गिरिराज किझोर कपूरः

क्या सूचना तथा प्रसारण मन्त्री यह बताने की कृपा करेंगे कि यूकेरिस्ट कांग्रेंस के जो ग्रधिवेशन हाल में बम्बई में हुग्रा उसमें भारत सरकार द्वारा विदेशयों को क्या-क्या साहित्य किन-किन भाषाग्रों में दिया गया ?

t[EucHARisTic CONGRESS

f Shri V. M. CHORDIA: ^{b0B}') Shri G. K. KAPOOR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state what are the details of the literature, given to foreigners by Government at the Eucharistic Congress recently held in Bombay and the names of the languages in which the literature was printed?]

सूचना तथा प्रसारण मंत्री (श्रीमती इन्दिरा गांधी): बम्दई के ईसाई सम्मेलन में बाहर से आये हुवे लोगों की जिन भाषाओं में साहित्य तैयार करके उन्हें बांटा गया उसका ब्यौरा राज्य सभा की मेज पर रखा जाता है।

विवरण

नीचे लिखी हुई प्रचार सामग्री बांटी गई :- -

सामग्री भाषा

- (1) बम्बई फोल्डर-कम-इन्सटं . . अंग्रजी
- (2) गोग्रा फोल्डर . अंग्रेजी
 - †[] English translation.

- to Questions
- (3) गोग्रा पोस्टर . अंग्रेजी
 (4) यूकेरिस्ट कांग्रेस त्रोशर (1) यंग्रेजी
 (2)फेंच
 (3) इतालवी
- (5) पिक्चर पोस्ट कार्ड चर्चिज
 - . (1) अंग्रेजी
 - (2) स्पेनिश

3764

(3) फ्रेंच

 नीचे लिखी हुई अंग्रेजी की पुस्तिकाएं बिकी के लिए रखी गईं :---

- (1) चर्चिज इन इंडिया
- (2) क्रिस्ट्यन्स इन इंडिया
- (3) पिक्टयूरेस्क गोद्या
- (4) फैक्ट्स जवाऊट इंडिया।

 3. जो विदेशी सम्वाददाता प्रेस इफार्म-शन ब्यूरो के तैयार किये हुए प्रेस रूप में आए उन्हें नीचे लिखे अंग्रेजी के प्रकाशन दिए गए :---

- (१) फैक्ट्स ग्रबाऊट इंडिया
- (२) दि चेंजिंग फेस झाफ इंडिया।
- (३) विद्युत्, वैज्ञानिक अनुसन्धान, परिवहन, कृषि, मूल उद्योगों और पंचवर्षीय योजनात्रों पर ६ पुस्तिकाग्रों का सेट।
- (४) सांस्कृतिक महत्व के तस्वीरों वाले एलवमों का सेट।
- (४) किस्ट्यिन्स इन इंडिया।
- (६) चर्चिज इन इंडिया ।

 अ. मांग पर नीचे लिखे अंग्रेजी के प्रका-शन प्रेसमैनों को उपलब्ध किए गए :----

- (१) ए० बी० सी० आफ काश्मीर ।
- (२) इंडिया-चाइना कान्फ्लिक्ट ।
- (३) गोग्रा इन वाइडर पस्पेक्टिब ।
- (४) स्टोरी ग्राफ डिफेंस ।

3765 Written Answers [EAJYA SABHA]

(१) कम्यूनिटी डेवलपमेंट, पंचायती राज एण्ड कोग्रापरेशन ।

४. नीचे लिखे हुए प्रकाशन प्रेस इन्फार्म-शन ब्यूरो के प्रेस रूम में रखे गए ताकि जो लोग इनमें रुचि रखते हों, वे इन्हें देख सकें :---

- (१) स्टोरी आफ डिफेंस . . . अंग्रेजी
- (२) गोग्रा इन वाइडर . . अंग्रेजी और पस्पक्टिय ।
 फ्रेंच
- (३) ए० बी० सी० आफ काश्मीर अंग्रेजी श्रौर फ्रेंच

tfTHE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI INDIRA GANDHI): Statement showing the details and the languages in which the literature was produced and made available to the foreigners at the Eucharistic Congress held ⁱⁿ Bombay, is laid on the Table of the Rajya Sabha.

STATEMENT

The following items of printed publicity material were distributed: —

....

SI. No.	Name of job	Language
I.	Bombay Folder-cum	English
2.	Goa Folder .	English
з.	Goa Poster .	English
4.	Eucharistic Congress Brochure	(1) English(2) French(3) Italian
5-	Picture Post Card Churches.	(1) English(2) Spanish(3) French
	. The following En re made avilable fo	

- (1) Churches in India
- (2) Charistians in India
- (3) Picturesque Goa
- (4) Facts about India

† [] English translation.

to Questions 3766

3. The following English publica tions were given to the Foreign Cor respondents who visited the Press Room set up by the Press Information Bureau: —

(1) Facts About India

(2) The Changing Face of India

(3) Set of six pamphlets ori Power, Scientific Research, Transport, Agriculture, Basic Industries, and Five Year Plans

(4) Set of five picture albums of cultural interest

- (5) Christians in India
- (6) Churches in India.

4, The folowing English publications were made available to the Pressmen on request: —

- (1) ABC of Kashmir
- (2) India-China Conflict
- (3) Goa in Wider Perspective
- (4) Story cf Defence

(5) Community Development Panchayati Raj and Co-operation.

(5) Community Development, kept in the Press Information Bureau's Press Room for reference purpose for those who felt interested: —

1. Story of Defence . English

 Goa in wider per-"1 English and spective. V
 ABC of Kashmir J French.

भूतपूर्व सैनिकों के लिए सुविधायें

*६०९. श्री भगवत नारायण भागंव : क्या प्रतिरक्षा मन्त्री यह बताने की क्रुपा करेंगे कि १९६४ में भूतपूर्व सैनिकों तथा भूतपूर्व सैनिक पेंशनरों को क्या-क्या नई सृवधायें दी गई हैं ?

3767 *Written Answers* [15 DEC. 1964] t [FACILITIES TO EX-SERVICEMEN

•609. SHRI B. N. BHARGAVA: Will the Minister of DEFENCE be phased to state the new facilities that have been provided to exservicemen and ex-service pensioners in 1964?]

प्रतिरक्षा मंत्री (श्री वाई० बी० बक्हाण) : १९६४ के दौरान सरकार ढारा निम्न सुविधाएं स्वीकार की गई हैं :----

- (१) जहां पेंगन पाने वाले भूतपूर्व सैनिकों की 'पेन्शन की वर्तमान दर' पेन्शन में तदर्थ वृद्धि सहित २५ रुपये मासिक से कम है, बह १ जनवरी. १९६४ या उसके पश्चात् सेवा निवृत्त होने वालों की हालत में २५ रुपये मासिक तक बढा दी गई है।
- (२) भारतीय सैनिकों, नाविकों, वायु-सेना सैनिकों के बोर्ड निधि से, युद्ध में अंधे हो गए भूतपूर्व सैनिकों के देय १० रुपये मासिक की विशोध पेन्शन उन सभी अंधे हो चुके भूतपूर्व सैनिकों के लिये प्राप्य कर दी गई है जिनका बन्धापन सेवा के कारण था।

उपरोक्त के द्यतिरिक्त भूतपूर्व सैनिक सैविवर्ग के पुनर्वास के लिए विभिन्न प्रस्ताव सरकार के विचाराधीन हैं ।

t[THE MINISTER OF DEFENCE (SHRI Y. B. CHAVAN) : During 1964 the following concessions have been sanctioned by Government: —

- (i) Where the existing rate of pension of ex.service pensioners together with the *ad-hoc* increase in pension is: less than Rs. 25 per month, it has been raised to Rs. 25 per month in the case of those retiring on or after 1st January, 1964.
 - f [] English translation.

(n; Ihe special pension of Rs. 10 per month admissible to ex-servicemen blinded in action from the Indian Soldiers', Sailors' and Airmen's Board Fund has been made availalble to all blinded ex-servicemen whose blindness is or was attributable to service.

Besides the above, various proposals for the rehabilitation of ex.service personnel are under the consideration of Government.]

BAN ON EMPLOYEES FOR SENDING APPLI-CATIONS FOR GOVERNMENT JOB

*_{6m} /Shri NIREN GHOSH: <u>\Shri</u> M. BASAVAPUNNAiAH:

WiH the Minister of LABOVR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that there is a ban on employees of the Central Board for Workers' Education with regard to making applications for any other Government posts;

(b) if so, what are the reason* therefor; and

(c) whether Government are considering removal of the ban?

THE MINISTER OF LABOUR AND-EMPLOYMENT (SHRI D. SANJTVAY-YA): A ban was imposed in September, 1962 on the forwarding of applications of the following teaching and administrative staff of the Central Board for Workers' Education: —

> (i) Regional Directors promoted from the ranks of Research Officers and Education Officers;

(ii) Research Officers; and (iii)

Education Officers.

3769 Written Answers [RAJYA SABHA T

(b) Workers' Education is a new and specialised field, and qualified teachers in this line are not readily available. The teaching and administrative staff of the Board is recruited directly after countrywide advertisement, and is trained at the expense of the Board which is financed entirely by the Central Government. Some of these officers are also sent abroad for further training in workers' education. The Board cannot afford to have its existing strength of staff trained at the expense of the public exchequer depleted by allowing them to apply for posts elsewhere without jeopardising its interests and its commitments under the Third Five Year Plan.

(c) The position will be reviewed in September, 1965.

VISIT OF COMMANDER-IN-CHIEF OF THE PAKISTAN AIR FORCE

531. SHRI P. ABRAHAM: Will the Minister of DEFENCE be pleased to state:

(a) whether the Commander-in-Chief, Pakistan Air.Force, was invited officially to visit India on 7th November, 1964; and

(b) if so, what were the issues discussed?

THE MINISTER OF DEFENCE (SHRI Y. B. CHAVAN) : (a) An informal invitation was extended by Chief of Air Staff to Air Marshal Asghar Khan, C.-in-C, Pakistan Air Force to visit India. He stayed in India for two days *i.e.* from the 7th to 9th November, 1964.

(b) The following issues were discussed:-

- (i) Flight clearance of I.A.F, aircraft staging through Pakistan and P.A.F. aircraft staging through India.
- (ii) Problems of air violations,
- (iii) Visits by respective Air Advisers to Air Force Training Establishments.

to Questions 3770

RENTAL CHARGES OF TELEPHONES

532. THAKUR BHANU PRATAP SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are contemplating to enhance the charges of telephone calls; and

(b) if so, the extent to which rates are proposed to be increased?

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMMUNICATIONS (SHRI B. BHAGAVATI): (a) and (b) A Committee has been set up for a review of the existing tele, phone tariffs for various local telephone services. Review of charges of local telephone calls also comes within the terms of reference of the Committee.

नौवहन सम्बन्धी चार्ट

५३३. श्री भगवत नारायण भागव : क्या प्रतिरक्षा मल्त्री यह बताने की कृपा करेंगे कि क्या सरकार ने १९६४ में कोई नौबहन सम्बन्धी चार्ट बनवाये हैं और यदि हां, तो उन चार्टों में किन-किन स्थानों को दिखाया गया है ?

t [NAVIGATIONAL CHARTS

533. SHRI B. N. BHARGAVA: Will the Minister of DEFENCE be pleased to state whether Government have got prepared any navigational charts in 1964 and if so, the names of place* shown in the charts?]

प्रतिरक्षा मंत्री (श्री वाई० बी० चव्हाण) : जी हां । नौसेना के जल सर्वेक्षण कार्यालय ढारा १६६४ में अब तक निम्न मक्ये बनाए गए हैं :---

(क) वेलेकेरी लंगरगाह तथा हौनावर लंगरगाह . मैसूर तट

† [] English translation.

(ख) नागप्पट्टिनम लंगरगाह मद्रास तट

- (ग) अल्लपै लंगरगाह . केरल तट
- (घ) श्रोखा बन्दरगाह ,गुजरात राज्य
- (ङ) सामद्रिक खण्डी-करण चार्ट----ग्रन्त-र्राष्ट्रीय हिन्द सागर ग्रभियान के संबंध में, जो संख्या में ४ हैं।

 उपरोक्त के अतिरिक्त २ अन्य नक्शे भी बनाए गए हैं । जो गोपनीय हैं । सुरक्षा के कारण इन नक्शों के विस्तार प्रकट नहीं किए जा सकते ।

 ३. १९६४ के घेय भाग में कुछ जन्म नक्शों के प्रकाशित किए जाने की आशा है।

; ?[THE MINISTER OF DEFENCE (SHRI Y. B. CHAVAN): Yes, Sir. The f oil owing charts have been produced 'so far by the Naval Hydrographic Office in 1964: —

- (a) Belekeri Anchorage and Honavar Anchorage—Mysore Coast.
- !b) Nagappattinam Anchorage— Madras Coast.
- (c) Alleppey Anchorage—Kerala Coast.
- <d) Port Okha—Gujarat State.
- <e) Oceanic Plotting Sheets—5 in number in connection with International Indian Ocean Expedition.

 In addition to the above, two 'more charts of Confidential nature have also been produced. The details of these charts cannot be disclosed for -•^rarity reasons.

i, A few more charts are also expected to be published during the remaining part of 1964.]

t [] English translation. j IOI RS—3. COMMITTEES IN I. AND B. MINISTRY

534. SHRI SITARAM JAIPURIA: WiH the Minister of INFORMATION AND BROADCASTING be pleased to state:

to Questions

(a) the names of the committees which are at present working under the Ministry of Information and Broadcasting; and

(b) whether the personnel working in the committees which have recently been abolished have been retained in service?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI INDIRA GANDHI): (a) Statement showing the names of the 24 Committees at present working is placed on the Table of the Rajya Sabha.

(b) No whole-time personnel was working in connection with any of the 48 Committees abolished, since disbanded or merged. As such the question of their retention does not arise.

STATEMENT

- Names of the Committees Working in the I. and B. Ministry
 - 1. Inter-Media Standing Committee attached to the Ministry (with which will be merged the C.I.S. Board).
 - 2. Newsprint Advisory Committee.
 - 3. Press and Publicity Group.
 - 4. Central Programme Advisory Committee.
 - 5. Film Consultative Committee.
 - 6. Central Press Advisory Committee on Raw Film.
 - 7. Committee for Direction and Co-ordination in Plan Publicity, attached to the Ministry.
 - 8. Editorial Board for 'Ajkal*, Hindi and Urdu.
 - 9. Central Advisory Board for Music.

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 - 10. A.I.R. Scientific Committee on Broadcasting.
 - 11. Film Advisory Board.
 - 12. Advisory Committee for Song and Drama Division.
 - 13. Enquiry Committee on Small Newspapers.
 - 14. Central Press Advisory Committee.
 - 15. Non-Official Central Advisory Committee for Advertising and Visual Publicity (Committee for drawing up of a panel or outside artists—to be Sub-Committee).
 - 16. Advisory Board for "Collected Works of Mahatma Gandhi".
 - 17. Editorial Board for 'Kuru kshetra' 'Yojana'.
 - 18. Panel Committee.
 - 19. Examining Committees of the C.B.F.C.
 - 20. Revising/Reviewing Committee of the C.B.F.C.
 - 21. Composite Committee for precensorship of previewed material.
 - 22. Advisory Committee for Film Institute of India, Poona.
 - 23. Advisory Committee for National Film Archives of India, Poona.
 - 24. Board of Studies for the Film Institute of India, Poona, for (a) Direction and Screenplay Writing, (b) Motion Picture Photography (c) Film Editing (d) Sound Recording and Sound Engineering (e) Film Acting (f) Film Appreciation.

DEATH OF 'LIFE AND TIME' Cowms PONDENT IN NEFA

to Questions

fSHRi NIREN GHOSH: J Shri M. BASAVAPUN-^{M5}- -) NAIAH: I^SHBI P. RAMAMURTI:

Will the Minister of EXTERNA.!. AFFAIRS be pleased to state:

(a) whether it has come to the notice of Government that a Correspondent of Life and Time' magazine died recently in an accident in NEFA:

(b) if so, whether he was given permission to take photographs iit that area; and

(c) whether similar permission, was given to any other Correspondent and News Agency?

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH): (a) Yes, Mr. James Burke, Correspondent and Photographer of the 'Life and Time' magazine slipped off a precipice on 2nd October, 1964 while taking photographs on the Bhalukpung-Bomdila Road and died.

(b) Yes.

(c) Not in the recent past.

P.M.'s VISIT TO USA AND USSR

536. SHRI M. P. BHARGAVA: Will the PRIME MINISTER be pleased to> state:

(a) whether the Prime Minister proposes to visit the United States of America and the Union of Soviet Socialist Republics in the near future; and

(b) whether any date has been fixed for the British Prime Minister** visit to India?

THE PRIME MINISTER (SHRI LAI. BAHADUR): (a) The Prime Minister intends to visit the United States of America and the Union *al* Soviet Socialist Republics sometime in 196&

(b) Not yet.

HOSPITAL AT LEH

537. SHRI SITARAM JAIPURIA: Will the Minister of DEFENCE be pleased to state:

(a) whether there is any proposal under consideration by Government to open a selfcontained hospital for the jawans in Leh; and

(b) if so, what are the details of the proposal?

THE MINISTER OF DEFENCE (SHRI Y. B. CHAVAN): (a) and (b) A 200-bedded hospital with facilities for specialist treatment has already been established in Ladakh for the Indian Army personnel, in temporary accommodation. 150 beds are located in the main hospital at Leh and 50 beds in the section hospital at Leh and 50 beds in the section hospital at Kargil. Construction of a new hospital building for 200 beds at Leh is in progress. Provision is being made therein for central-heating and the installation of facilities for the management of high-altitude diseases. The estimated cost of the new building is Rs. 48.86 lakhs. The building is expected to be ready by about the middle of 1≤165.

11 BOMB-EXPLOSION IN AMBALA

538. SHRi G. K. KAPOOR: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that iwo jawans

श्रम्बाला में बम का विस्कोट

५३८० श्री गिरिराज किझोर कपूरः क्या प्रतिरक्षा मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि २६ जनवरी, १९६४ को अम्बाला में एक बम के फट जाने के कारण दो जवान मारे गये थे ; श्रौर

* (ख) यदि हां, तो इस दुर्घटना का क्या कारण था ?

were killed on account of a

bomb explosion near Ambala on the 26th January, 1964; and

to Questions

(b) if so, what was the cause of this accident?

प्रतिरक्षा मंत्रालय में उपमंत्री (डा० डी० एस० राजू): (क) तथा (ख) ग्रम्बाला या उसके ग्रास पास २६ जनवरी, १९६४ को कोई विस्फोट नहीं हुग्रा था जिसमें दो जवान मारे गए हों।

f[THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (DR. D. S. RAJU): (a) and (b) There was no bomb explosion at or near Anibala on the 26th January, 1964 resulting in the death of two jawans.]

PURCHASE OF BOOKS BY THE MILTTART TRAINING (EDUCATION) DIRECTORATE

539. SHRI ABDUL GHANI: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the Military Training (Education) Directorate purchases books in bulk for the service personnel; and

(b) if so, what is the number of books purchased in 1963-64 in Urdu, Bengali, Punjabi and Tamil languages?

THE DEPUTY MINISTER IN TH* MINISTRY OF DEFENCE (DR. D. S. RAJU): (a) Yes.

(b) Nil. Books purchased centrally by Army Headquarters are generally only in Hindi and English languages. Books in regional languages are purchased by Units themselves to meet their requirements.

पाकिस्तानी रजाकारों का झबंध प्रवेश

१४०. श्री राम सहाय ः क्या प्रतिरक्षा मन्त्री यह बताने की कुपा करेंगे कि :

(क) क्या यह सच है कि १७ भौर १९ नवम्बर, १९६४ को कुछ पाकिस्तानी रजाकार भारतीय प्रदेश में घुस ग्राये; (ग) उनके पास से पकड़े गये हथियार किस देश के थे ?

(•[INTRUSION BY PAKISTANI RAZAKARS

540. SHRI RAM SAHAI; Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that on the 17th and 18th November, 1964 some Pakistani Razakars intruded into the Indian territory;

ib) the number of attacks made by the Razakars together with their number who entered into the Indian territory each time since the beginning of this year; and

(c) the country of manufacture of the arms seized from them?]

प्रतिरक्षा मंत्रालय में उपमंत्री (डा० डो॰ एस॰ राज्) : (क) १७ और १८ नवम्बर, १९६४ को पाकिस्तान ग्रधिकृत काश्मीर पाकिस्तानी सैनिकों द्वारा नौशहरा और मेंहर क्षेत्रों में उल्लघन की दो घटनाएं हुई थी. न कि पाकिस्तानी सशस्त्र ग्रसैनिकों द्वारा ।

(छ) चालू वयं मे एक दिसम्बर तक पाकिस्तानी संशस्त्र असैनिकों ने जो प्रायः माधारण वस्तों में पाकिस्तानी सैनिक होते हैं, भारतीय भूक्षेत्र का १२० बार उल्लंघन किया हे । अतिक्रमियों की संख्या समय समय पर बिभिन्न रही है । प्रत्येक हालत में सम्बन्धित संख्या ठीक-ठीक बता पाना सम्भव नहीं है, क्योंकि अधिकतर उल्लंघन रान के अन्धेरे में हए थे ।

 (ग) पाकिस्तानी संग्रस्त्र असैनिकों से बरामद किए गए ग्रस्त्र कई हालतों में यू० के० निर्माण के थे । कुछ राइफलें १९२७ वर्ष के भारतीय निर्माण की थीं । इसके अतिरिक्त कुछ देसी निर्माण के पिस्तौल और तोड़े वाली बन्दूकें भी पकडी गई ।

 $t[TH_E$ DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (DR. D. S. RAJ(U): (a) On the 17th and 18th November, 1964, there were two cases of intrusions by Pakistan-occupied Kashmir/Pakistan troops and not by Pakistani armed Civilians—in Nau. shahra and Mendhar Sectors.

(b) During the current year upto 1st December, Pakistani armed civilians, who quite often are Pakistan troops in mufti, carried out about 120 intrusions into the Indian territory. The number of intruders varied from time to time. It is not possible te state correctly the number involved in each case, as many intrusions took place during the hours of darkness.

(c) The arms recovered from the Pakistani armed civilians were in some cases of U.K. manufacture. Some rifles were of Indian manufacture of the year 1927. In addition, some country-made pistols and muzzle loaders were recovered.]

SUPPLY OF COAL TO P. & T. EMPLOYEES IN HILL AREAS

541. SHRI V. M. CHORDIA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the supply of coal during winter to the Posts and Telegraphs employees in the hill areas of Punjab, Uttar Pradesh and Himachal Pradesh has been discontinued since this winter;

(b) whether it is also a fact that the allowance given in lieu of the coal supply has also been stopped;

(c) if so, what are the reasons therefor; and

f]] English translation.

(d) what are the measures that Government propose to adopt to provide relief to the affected Post and Telegraph employees?

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMMUNICATIONS (SHRI B. BHAGAVATI): U) to (d) Supply of coal to P&T offices or allowance in lieu thereof being given in the past has not been discontinued this season.

Winter Allowance to P&T employees with effect from 1st June, 1964 is admissible only to those employees who are posted at places which are at a height of 1750 metres and above. However the employees who were getting winter allowance under orders in force prior to 1st June, 1964 have been given option to continue to draw the same so long they continue to work there uninterruptedly.

SITES OF INDIAN CULTURAL INTEREST IN FOREIGN COUNTRIES

542. SHRI D. THENGARI: WiH the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that our Embassy officials have been directed to identify and locate the sites and other articles of Indian cultural interest in the country where th ay are posted; and

(b) if so, how many such sites and articles have so far been identified?

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH): (a) The matter was considered i 1 great detail in 1956. It was decided by the late Prime Minister that our Missions abroad should not be addressed on this subject at all.

(b) Does not arise.

विदेशों में रहने वाले भारतीय

४४३. श्री विमलकुमार मन्नालालजी चौरड़ियाः क्या वैदेशिक कार्य मंत्री यह वताने की कपा करेंगे कि इस समय किन-किन ग्रन्य देशों में भारत)य मूल के कितने-कितने लोग रह रहे हैं ?

to Question

t [INDIANS LIVING ABROAD

543. SHRI V. M. CHORDIA: Will the Minister of EXTERNAL AFFAIRS b« pleased to state the number of persona of Indian origin who are residing at present in foreign countries and the names of the countries where they are residing?]

वैवेशिक कार्य मंत्री (सरदार स्वर्ण सिंह): भारतीयों तथा भारत मूलक लोगों को लेकर १९६२--६३ की सूचना सलग्न विवरण में दिखाई गई है।

विवरण

विदेशों	में	भारतीयों	न्नौर	भारतमूलक	लोगों
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कम्बोडिया			200
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+[] English translation.

•1781 Written Answers [RAJYA SABHA] to Questions

3782

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मैक्सिको		20
मालागशी		22,832
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स्पेन .	*	२६ -
रपग स्पेनिश मोरक्को	•	१०० ँ
स्थानग मारम्मा शरजाह ग्रौर डुबाई	•	2,200
रेप्लाह आर चुबाइ टेनजानिया	*	5,200
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াদ্যাগভাও আৰ ভাৰা	™ + ₹,	1.1000

3783 Written Answers

देश का नाम		संख्या
तुर्की .		113-
टयुनिसिया .		Xo
बाईदेश .		29,000
संयुक्त ग्रारव गणराज्य		60
सोवियत समाजवादी ग	गतंत	
सघ		$\chi \chi \in$
जगा ।		63,980
संयुक्त राज्य ग्रम रीका		३९,३६३
यूनाइटेड किंगडम		१,३०,०००
लाम्रोस		$\delta \subset X$
बेनेजला .		83
यूगोस्लाविया		१६
जास्विया		9,880

t[THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH): The information which includes Indians and persons of Indian origin, pertaining to the year 1962-63 is shown in the attached statement.

STATEMENT Number of Indians including Persons of Indian Chipin in Frtreipv} Cntmtritv

Name of the country	No.
Abu Dubai .	1,500
Aden .	[8,000
Afghanistan .	r2,000
Algiers .	35
Argentine	300
Australia	260
Austria	Nil
Bahrain	5,000
Belgium and Luxemburg	190
Brazil .	40
British Guiana	. 2,89,79°
Burma .	5,00,000
Basutoland	900
Brunei .	2,000
Bulgaria	Nil
•Cambodia	200
Canada	2,943
China	33
Cuba .	6
Chile .	11
t [] English tr	anslation.

-		
Name of Co	ountry	No.
Colombia		io
Czechoslovaki	a	300
Costa Rica	-	15
Congo .		250
Canary Islands		539
Cyprus		5
Ceylon .		• 9>75.°°°
Denmark		60
Dominican Rep	oublic	2
Ethiopia		2,044
France .		350
Finland		8
Fiji		1,568
Ghana .		1,200
Germany (D		
Germany (Fe	ederal Reput	olic" 1,334
Greneda (West	Indies)	4,000
Guatemala		2
Gibraltar		125
Greece .		5
Netherlands		120
Hong Kong		4,000
Honduras		20
Haiti .		2
Hungary		38
Italy .		200
Indonesia		30,000
Iran	•	1,030
Iraq		1,500 20
Ivory Coast	•	850
Japan .	•	
Jamaica Jordan	•	30,000 20
Kenya .		1,76,000
Kuwait		1,70,000
Liberia		13,000
Lebanon	•	200
Libya		100
Leeword Island	s	69
(a) Autiqua		. 6
(6) Monte serr		. Nil
(c) St. (Christopher Nevi	. 60 •
(d) Virgin Is		5
Morocco		496
Malayasia		7,00,000
Mauritius		4,90,000
Mexico		20
Malagasy .		"»935
Muscat		800

to Question

3785 [RAJYA SABHA] Written Answers

Name of the country		No.
Norway		21
New Zealand		4,000
Nepal		125
Malawi		9*630
North Vietnam		6
(Democratic Republic^		2
Nicaragua Philippines		
Philippines Peru		1,600
Poland.		4 50
Panama		1,000
Qatar .		1,400
Rumania		Nil. 400
Reunion Islands		
Senegal		80
Seirra Leone		350
South Vietnam		1,600
Sudan .		3,000
Southern Rhodesia		6,390
Sweden		200
Switzerland		300
Surinum		1,05,000
South Africa		5,00,000
Syria		23
Saudia Arabia		3,000
Spain .		26
Spanish Morocco		100
Sharjah and Dubai		2,500
Tanzania		98,500
Trinidad and Tobago		3,02,000
Turkey		3
Tunis		5°
Thailand		17,000
U.A.R.		90
U.S.S.R.		556
Uganda		63,130
U.S.A		39.363
U.K		1,30,000
Laos		185
Venezueala		12
Yugoslavia		16
Zambia	•	7.110J

PLACES ASSOCIATED WITH NETAJI IN FOREIGN COUNTRIES

544. SHRI D. THENGARI: WUI the Minister of EXTERNAL AFFAIRS be pleased to state whether Government

have located the places associated with the memory of Netaji Subhash Chandra Bose and Azad Hind Fawj which are situated outside India?

to Questions

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH): The information is being collected and will be laid on the Table of the House,

नौज़ेरा में पाकिस्तानी फौजों द्वारा भा रतीय फौजों पर गोली चलाया जाना

१४४. श्री राम सहाय : क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि

(क) क्या मह सच है कि २ दिसम्बर १९६४ के आसपास पाकिस्तानी फौजों ने नौशरा--मेंढर सेक्टर में भारतीय फौजों पर लगभग दो दिन तक ध्ंग्राधार गोली चलाई;

(ख) क्या भारतीय जवानों को कोई हानि पहुंची; ग्रौर

(ग) यदि हां, तो इस बारे में क्या कार्यवाही की गई ?

f [FIRING BY PAK FORCES ON INDIAN TROOPS IN NAUSHERA

545. SHRI RAM SAHAI: WUI the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Pakistani troops resorted to heavy firing on the Indian troops in Naushera, Mendhar sector, for nearly two day* by about the 2nd December, 1964: and

(b) whether Indian troops suffered any loss; and

(c) if so, what steps were taken in. this regard?]

t[] English translation.

3787 Written Answers

प्रतिरक्षा मंत्रालय में उपमंत्री (डा० डो० एस० राजू): (क) जी हां। पाकिस्तानी सैनिकों ने २ ग्रौर ३ सिदम्बर, १९६४ को नौगरा ग्रौर मेंढर क्षेत्रों में, हमारी चौकियों ग्रौर पिकटों पर भारी गोलावारी की थी।

👔 (ख) जी नहीं। 👘 🖓

... (ग) जहां मावश्यक हुम्रा, हमारी सुरक्षा सेनाम्रों ने उत्तर में गोली चलाई । इन घटनाम्रों से, संयुक्त राष्ट्र के प्रेक्षकों को भी सूचित कर दिया गया है ।

[[THE DEPUTY MINISTER IN THK MINISTRY OF DEFENCE (DR. D. S-RAJU): (a) Yes, Sir. Pakistan troops directed, heavy firing on our posts and picquets in Naushera and Mendhar Sectors on 2nd and 3rd December, 1964.

(b) No, Sir.

(c) Wherever necessary, our secu. rity forces returned the fire. U.N. Observers were also informed about these incidents.]

STATEMENT ON THE SITUATION ARISING OUT OF THE REPORTED RESIGNATION OF THEIR SEATS BY ELEVEN OPPOSITION MEMBERS OF NAGALAND LEGISLATIVE ASSEMBLY

MR. CHAIRMAN: There is a calling attention to a matter of urgent public importance by Mr. Om Mehta. He is not present. I would ask the Minister to lay the Statement on the Table. No supplementary will be allowed on it.

THE MINISTER OP STATE IN THI MINISTRY 07 EXTERNAL AFFAIRS (SHRIMATI LAKSHMI N. MENON) : Sir I beg to lay on the Table a statemen' on the situation arising out of the re

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ported resignation of their seats by eleven Opposition Members of Nagaland Legislative Assembly.

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PAPERS LAID ON THE TABLE

REPORT OF THE CHIEF INSPECTOR OF MINES ON THE ACCIDENT THAT TOOK PLACE AT PATNIBONA. STONE QUARRY (BAKUDIH) DISTRICT SANTHAL PARGANAS, BIHAR

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EM-PLOYMENT (SHRI RATANLAL KISHO-RILAL MALVIYA) : Sir, I beg to lay on the Table a copy of the Report of the Chief Inspector of Mines on the fatal accident which took place on the 13th October, 1964, at Patnibona Stone Quarry (Bakudih) District Santhal Parganas, Bihar. [Placed in Library. See No. LT-3609/64.]

RESOLUTION SETTING UP A WAGE BOARD FOR Engineering Industries excluding the Steel Plants

SHRI RATANLAL KISHORILAL MALVIYA: Sir, I also beg to lay on the Table a copy of the Ministry of Labour and Employment Resolution No. WV-4(3)/64, dated the 12th December, 1964, setting up a Wage Board for the engineering industries excluding the steel plants. [Placed in Library. See No. LT-3632/64.]

LEAVE OF ABSENCE TO SHRI MAHESH SARAN

MR. CHAIRMAN: I have to inform Members that the following letter dated the 8th December, 1964, has been received from Shri Mahesh Saran:

"I have been ill for some time and though I am better now still the Doctors have advised me not to exert myself and so I do not think I will be able to attend this Session I of the Parliament. I therefore, request you to granl me leave of absence from attending this Session of the Parliament."

Weolth-Tax

Is it the pleasure af the House that permission be granted to Shri Mahesh Saran for remaining absent from all meetings of the House during the current Session?

(Nn hon. Member dissented)

Permission to remain absent is granted.,

ALLOTMENT OF TIME FOR CONSI-DERATION OF THE KERALA APPROPRIATION BILL, 1964

MR. CHAIRMAN: I have to inform Members that under rule 186(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted one hour for the completion of all stages involved in the consecration and return of the Kerala Appropriation Bill, 1964. by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bill.

THE WEALTH-TAX (AMENDMENT) BILL, 1964—continued

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): Mr. Chairman, I am indeed very grateful to hon. Members who participated in this discussion and I have been very much benefited by the valuable suggestions they have made. It is also heartening that this Bill found a very large measure of support in this House from all quarters. The Bill, as the House knows, is the result of a Committee appointed a few years ago and the report of that Committee is very well known to this Houses were members of that Committee. The Committee, known as the Direct Taxes Administration Enquiry Committee, went into the entire gamut of the direct taxes. Some hon. Members asked as to why it is that alihough the Committee submitted the report in 196i it took three years to come up with this measure.

[THE DEPUTY CHAIRMAN in the Chair]

It is true but as the hon. Members who made this point would appreciate, this Committee not only dealt with the Wealth Tax but also with the direct taxes, some of them larger taxes like the Income-tax, the Estate Duty Act, etc. and the House is aware that immediately after, we went into this question and came with a very comprehensive Income-tax Amendment Bill.

It went to a Joint Select Committee and the Committee went into it and only after that we could take up the other Bills like the Estate Duty Act and the Wealth Tax Act. So the Government has not wasted any time after the submission of the report of this Committee and I think it is in good time that this measure is before the House and this has already got the approval of the other House.

Then the hon. Member referred to the Commissioner's power to transfer the Wealth-tax cases and said that the assesses should have the facility . . .

SHRI V. M. CHORDIA (Madhya Pradesh): The facility is available. परन्तु उसमें उसको इतनी तकल फ होती

है कि वह आसानी से नहीं होता ।

SHRI B. R. BHAGAT: I am quite aware of the force of the point he has made but, as it is, also, any case, whether it is of the Wealth Tax or Income-tax, is transferred by the Commissioner of Income-tax either on his own accord in the interest of revenue, or on the application of the assessee himself to suit his convenience. So it is true that on the request of the assessees the case is transferred but

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the Member will appreciate that in <he administration of this revenue t'lause and others, these cases will only be exceptional and will be in the in-merest of revenue as well as the convenience of the assessees and so I think subject to that, the case:* are transferred.

Then regarding his point abou alienation of assets to defraud ihe revenue, the Bill provides that only a dishonest transfer of assets will not be recognised and it is provided that ji the transferor has notice of the wealth tax proceedings against the assessee, on.y then the transfer will be considered as void. His point was that anybddy wanting to purchase some prope rty against which such a case is pen ling may not know about it and so this should be notified. But the hon. Member knows that the Secrecy procee iing is now abolished and now anyone who wants to purchase a property wrnting to know if there is sny Wealth-tax case proceeding going on, can approach the Wealth-tax Officer and get the information.

SHRI V. N. CHORDIA: It is not so easy.

SHRI B. R. BHAGAT: Why not approach the Wealth-tax Officer?

अो विमलकुमार मन्नालालजी चौरड़िया : बापको इस मे क्या आपत्ति है कि सम्पत्ति का जो रजिस्ट्रार है उनके वहां सूचना भेज दी जाय कि इन इन लोगों की वेल्थ टैक्स के बारे में प्रोसेंडिंग्ज चलं रहें हैं और उनके रजिस्ट्रेशन के बारे ध्यान रखें।

SHRI B. B. BHAGAT: Then it will add to the welter of confusion. Even then from Ihose big notifications one has to find out. In this case the law provides thc.t it is obligatory on the Wealth-tax Officer or any Revenue Officer to pi ovide information if it is asked for in due form and according to the rules.

Then a point was made about the levy of minimum penalty as not justi-

fied as the valuation of assets is to be caken on estimate. Penalty will be levied under this Bill only where there is wilful understatement of wealth. He said it should be added but it is not necessary. I have consulted the legal officers and it is said that according to the Bill as drafted, it is only wilful understatement that will be attracted, under this clause. Already there is a maximum penalty. Under this particular provision only minimum is prescribed. It does not apply to cases where there is honest difference of opinion about valuation.

श्री विमलकुमार मन्नालालजी चौरड़ियाः यदि उसमें फर्क होगा यदि उसके रिटर्न में त्रांतर होगा तो पैनेल्ट तो मिनिमन लगानी हो होगी।

SHRI B. R. BHAGAT: That is not the point made by him. The point was made by some other Members also and with due respect to him, I say that the idea is, if somebody does not include in his return this or that property-one or two-the law attracts it but if somebody gives a whole statement of the property but does not give the correct valuation, the law will not be applicable. To meet that situation it has been said that when there is a deliberate understatement or concealment of the property or valuation, then the law will also be applied and it was said that in the case of honest difference of oninion about the valuation, this will not be applied and only in this case there is no imprisonment as the Member seems to think, It is only a penalty but suppose there is an understatement by an assessee, if he has expert opinion or some way in which he can prove it then it is only a presumption and if he can rebut it, it is all right. As it is it will not attract.

On the question of valuation then another point was made about the Rules. Some hon. Members said that the Rules that are made will be rigid and they will make the valuation difficult. But the position today is that the valuation is based on the break-up

[Shri B. R. Bhagat.] value, and in many cases the breakup value does not represent the correct value or the market value, which the hon. Member had in mind when he said that, a palace may be there in some place in Rajasthan and that if the present, method followed for its valuation is taken away, it might lead to the difficulty which he imagines in the new airangement. The Finance Minister has said and given an assurance in the other House that the Rules will be made equitable and rational so that it conforms to the realities of the market value and the' economic life and it will be more realistic in respect of Ihe problems of valuation that are th'own up, and the present arrangement; creates far more difficulties. The liules will be laid on the Table of th t House. If there is any difficulty, if the Rules are not as equitable as the House thinks they should be, the House can certainly discuss them and 1 sake them more rational. The idea ia exactly the same as the hon. Memburs have, namely that the valuation siould not be ad hoc and should not be arbitrary. Some hon. Member sai I that such cases should be referred to arbitration. But there is already a p'ovision in clause 23 of the Bill, the machinery for arbitration in the matter »f valuation has been provided for in the Bill under this clause. So about that there is arbitration also. What I was trying to point out was that it was all in the interests of a correct valuation, so that it should not lead to haiassment, should not also lead to evusion of Duty. In order that these ottjectives might be attained this measuit is sought to be passed; it is not to create more difficulties. (Interruptit ns). It is better if I finish the argument and then be interrupted.

श्री विमलकुमार मन्नालालजी चौरड़ियाः याज जो दिवकते हैं उनके बारे में कहना बाहता हूं, अगर प्राप ग्रागे के लिए करेंगे तो उस लिए धन्यवाद।

Hou B. R. BHAGAT: Yes, it is always in the spirit that the law is observed and administered and the diffi-

culties can be removed that way. In the present arrangement of ad *hoc* valuation, maybe the Wealth-tax Officer may have more discretion, may not have the correct guidance, a set of principles, rational and equitable principles on which he can value, and thi? is what we want to provide by this amendment, so that he will have a norm to go by, a certain basis, a certain mode or a certain guidance in valuation, and this is exactly to the advantage of the assesse, and I think the Finance Minister has already assured the other House that he will see that the Rules are as rational and and as equitable as possible.

Then it was said that where the assessee had only one residential house he should not be taxed, because he will have to sell the house to pay the tax. But there is already the minimum exemption, of one Iakh of rupees, and if the house of an assessee is not more than one lakh of rupees in value, the provision of this Bill is not attracted. Only when an assessee has a residential house which is worth more than one Iakh of rupees, or his total wealth is more than one lakh of rupees including the taxable value of the house, well, then this Bill is attracted. So I do not think it will mean distress sales in all cases

Then it was said that the exemption from Wealth-tax of new companies should be reintroduced as otherwise it would hamper capital formation. Sir, in this case, in the case of income by way of dividends from new companies engaged in industrial undertakings, the relief is given under the Incometax Act.

SHRI BABUBHAI M. CHINAI (Maharashtra): It should be included in the Wealth-tax Act also.

SHRI B. R. BHAGAT: Well, Ihe more appropriate incentive would be in the shape of relief from income-tax as provided for in that Act. The hon Member, I think, knows all about thU business, and he will appreciate 3795

tbat the exemption was removed because exemption from wealth-tax is, firstly, more difficult to give, and .secondly, it is not as good a method .of incentive as the one where we can .increase it or decrease it as the situation demands, and I would only submit that incentives (by way of income-tax relief or development rebate are **ubetter**. We have given incentives for new industries.

oral answers

Then, in the provision relating to penalty, it was suggested that instead of providing that the penalty "may be levied", it should be provided that the penalty "shall be levied", that an obligation or an element of compulsion should be introduced. This is again a drafting matter, and I am advised by my legal advisers that the word "may" here has, more often than not, the same effect as "shall". Further, it is used to impart a certain amount of flexibility in the levy of penalty, especially in cases of honest persons making 'bona fide mistakes. So I think it would be better if we keep it as it is.

Then about prosecutions ;t was said that in the few cases in which prosecutions were launched, the court awarded only a nominal fine. This is the reason for the prescription of a minimum punishment in the Income-tax Act and now . in the Wealth-tax Ad

SHRI RAJENDRA PRATAP SINHA (Bihar): How many prosecutions -were launched in the last three years?

SHRI B. R. BHAGAT: I am sorry I could not get that figure. I shall try to give it later on.

Then let me reply to Mr. Gujral. 'Selfassessment and provisional, assessment are both on the returned "wealth. Provisional assessment can be made in the Act but, when making the provisional assessment, no revaluation of assets is-made. It is only at the finalassessment stage that the .Wealth-tax Officer will examine the Value of assets. Therefore his suggestion that it would be better to have

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provisions for self-assessment and provisional assessment rather than penal provisions does not hold good in this case. He also suggested that just as in the valuation of properties let out on rent twenty times the net rental income is taken as the value of the property, similarly the valuation of selfoccupied properties should be based on twenty years' average of house tax in respect of of such properties. Even at present the amount of house tax paid in respect of selfoccupied properties is taken into consideration in determining the net rental income of the properties and the valuation based thereon. The suggestion, however, can be given due consideration while framing the Rules in this regard.

With these words, Madam, I move.

THE DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Wealth-tax Act, 1957, as passed by the Lok Sabha, be takfen into consideration."

The motion wag adopted.

THE DEPUTY CHAIRMAN: We shall now take up the clause by clause consideration of the Bill. May I put clauses 2 to 41 for adoption?

SHRI RAJENDRA PRATAP SINHA: No. Madam. I would like to say a few words on clause 29. I object to it.

THE DEPUTY CHAIRMAN: At this stage? You have spoken on this Bill.

Sma RAJENDRA PRATAP SINHA: I have spoken on the general discussion and I now want to speak on clause 29 before you put it to vote.

THE DEPUTY CHAIRMAN: Then let me put clauses 2 to 28 to vote.

Clauses 2 to 28 mere added to the

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Clause 29-Omission of section 34.

SHRI RAJENDRA PRATAP SINHA: Madarn, the provision in clause 29 is that section 34 shall be omitted. Now, for the benefit of the House I shall read out section 34.

"34. Where any document required to be registered under the provisions of clause (a), clause (b), clause (c) or clause (e) of subsection (1) of section 17 of the Indian Registration Act, 1908, purports to transfer, assign, limit or extinguish the right, title or interest of any person to or in any property other than agricultural land valued at more than one lakh of rupees, no registering officer appointed under that Act shall register any such document, unless the Wealth-tax Officer certifies that—

(a) such person has either paid or made satisfactory provision for the payment of all existing liabilities under this Act, or

(b) the registration of the document will not prejudicially affect the recovery of any existing liability under this Act."

Madam, I would also like to draw your attention to the explanation given i_n respect of this amending clause 29. It says that clause 29 omits section 34 as a comprehensive provision in this regard is being introduced in the income-tax Act.

I would like to draw your attention to the words used-"Is being introduced." I do not know what the Minister has in view. I do not know whether he proposes to bring forward another Bill amending the existing Income-tax Act, in order to provide for the contingencies referred to in section 34. I have looked into the existing Act and I find that in the existing Income-tax Act there is no such provision as we have in section 34 of the Wealthtax Act. The purpose of this section 34 was to avoid any transfer of property with a view to evade taxes. I may point out the provision he referred to just now, I mean the clause in which there ig a limit put on the transfer

of property. That is in clause 31 of the present amending Bill by which, we are introducing another provision, section 34B, on page 24 of the Bill. The hon. Minister just now has been referring to this provision when replying to the points raised by my hon, triend Shri Chordia. In this clause 31 it is proposed to introduce a new section, section 34B. This section says that a transfer of property will be void in case the assessee transfers any asset during the pendency of any proceedings under this Act. Section 34 says that no transfer can be done, no transfer can take place unless under the Registration Act a clearance certificate is obtained from the income-tax authorities. But the provision in this section 34B is a very limited one. It only deals with cases when proceedings are going on under this Act. In the original section 34, the provision served two purposes. Firstly, you could stop all transactions of properties and all changing hands in properties done without getting a tax clearance certificate from t>he Income-tax authorities. It is not possible to transfer or in any way affect the right on a property without getting a tax clearnance certificate from the Income-tax Department. The point made by Mr. Chordia is this. How will the purchaser be able to know that there is a case pending before the Wealth tax authorities and therefore, he should not buy that property from the assessee whose case i_s pending before the Wealth-tax Officer? If section 34 were also »n operation then at least for properties above Rs. 1 lakh, the assessee would not be able to transfer them and therefore it would not have affected the purchaser. Today the purchaser is at a great disadvantage. He purchases the property without knowing if proceedings are pending or not. The provision now made by the hon. Minister is rather cumbersome and it is difficult for the purchaser to find out whether there are pending proceedings or not. Under section 34, you cannot have any transfer of property unless a clearance certificate has been